

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'SMC-1', NEW DELHI**

BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER

(THROUGH VIDEO CONFERENCING)

ITA No.3422/Del/2019
(Assessment Year : 2010-11)

Karambir Nain VPO Badanpur, Teh. Narwana, Jind, Haryana – 126 102 PAN : BKJPK 4061 P (APPELLANT)	Vs.	ITO Ward – 2, Bhiwani (RESPONDENT)
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Assessee by	Shri Navdeep Monga, Adv.
Revenue by	Shri Om Prakash, Sr. D.R.

Date of hearing:	11.11.2021
Date of Pronouncement:	11.11.2021

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 26.02.2019 of the Commissioner of Income Tax (Appeals)-5, Ludhiana relating to Assessment Year 2010-11.

2. Before me, Learned AR stated that assessee has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and department had issued

Form-3 & Form-5. The assessee therefore seeks to withdraw the appeal, to which the Revenue has no objection.

3. After considering the request made by the assessee, I dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 11.11.2021, immediately after conclusion of the hearing of the matter in virtual mode.

**Sd/-
(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 11.11.2021

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Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI